THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (d) State Governments deal with various issues related to naxalite activities in the States. Central Government supplements their efforts over a wide range of schemes, both on security and development front, *inter alia*, including providing Central Para Military Forces to the States to assist them for anti naxal operations. Civic Action Programmes have been undertaken by Central Paramilitary Forces to win over the confidence of the local populace in naxal affected areas and the results have been very encouraging.

Steps to prevent jail breaks and prison escapes

4361.   SHRIMATI SHOBHANA BHARTIA:
SHRI N.K. SINGH:
Will the Minister of HOME AFFAIRS be pleased to state:

(a)   whether Government is aware of increasing number of Jail breaks and prison escapes in various parts of the country;

(b)   if so, the number of such cases reported/registered during the last three years; and

(c)   the steps taken by Government against the officials responsible and corrective steps taken to curb such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per data compiled by National Crime Records Bureau (NCRB), a statement indicating number of jail breaks and escape from the jail during the period 2005 to 2007 is given as under:-

Year	No. of Jail Breaks	No. of Escapees
2005	08	635
2006	06	592
2007	06	913

(c)   "Prisons" is a state subject under List II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the State Governments. Therefore, any action against the accused officials is taken by the respective State Governments.

The Government of India has, however, issued advisories to State Governments on 16.7.2009 (against release on forged document), 17.7.2009 (comprehensive advisory on all aspects of prison administration), 16.10.2009 (jail breaks) for taking appropriate corrective steps to avoid recurrence of such incidents.